

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
CP. No. 62/224/PB/2022

IN THE MATTER OF:

Union of India, MCA Through Regional Director Petitioner/Applicant
(Northern Region)

Vs.

Carnoustie Management (I) Pvt Ltd & Ors Respondent

Order under Section 224(5) of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Anunaya Mehta, Ms. Satya Jha, Adv. in CA-10/2023
Mr. Vivek Tyagi, and Mr. Manish Dhir, Adv. in IA(CA)-180/2023 and for the R-117 in CP. No. 62/224/PB/2022
Mr. Kartik Rathi and Adv Akriti Gautam of Applicant in IA(CA)-222/2022
Mr. Arun Kumar Pandey, Mr. Sidhant Saraswat & Ms. Srishti Khanna, Adv. in IA(CA)-271/2022, IA(CA)-33/2023
Mr. Subramaniam, Sr. Adv. assisted by Ms. Nivedita Chauhan, Ms. Jagriti Dosi and Ms. Komal Singh, Adv. in IA(CA)-63/2023 & CA-72/2024

For the Union of India : Mr. Chetan Sharma, ASG Mr. Apoorv Kurup, Ms. Nidhi Mittal, Mr. R V Prabhat, Mr. Amit Gupta, Mr. Vinay Yadav, Mr. Saurabh Tripathi, Mr. Vikramaditya Singh, Adv.

For the Respondent : Ms. Charu Sangwan, Mr. Shubham S. Dayma, Mr. Parth Jain, Adv. for the R-7, R-9, R-10, R-21, R-42, R-82, R-74, R-102, R-103, R-119, R-122, R-123
Mr. Vikram Nankani, Sr. Adv., Mr. Shurtabh Sinha, Mr. Sidhant Pandita, Ms. Vatsala Pandey, Adv. for the R-39 & R-40
Mr. Vibhor Kapoor, Adv. For the R-4, in IA(CA)-331/2022 and CA-68/2023

Mr. Ashish Prasad, Mr. Pruthi Dhinoja, Mr. Mr. Siddharth Sharma, Adv. For the R-81 in IA(CA)-150/2023, IA(CA)-151/2023

Mr. Pradeep Aggarwal, Arjun Aggarwal and Bhaskar Aditya, Advs. for R-69 & R70 and for the Applicant in IA(CA)-107/2023 and IA(CA)-341/2023

Mr. Sandeep Das, Ms. Anandini Kumari, Advs. for the R-65

Mr. Kapil Malik and Ms. Richa Sharma, Advs. for R-127

Mr. Yashoj Guglani and Narender Thakur, Advs. for the R-48 & R-51

Mr. Babanjeet Singh Mew, Adv. R-11, R-12 & R-14

Mr. Rakesh Kumar Singh, Adv. for R-10, R-15 and R-18

Mr. Moti Masand, Mr. Hitendra Nahata and Mr. Monika Nahata, Advs.

ORDER

IA(CA)-63/2023

Notice of the application be issued to the Respondent(s)/non-applicant(s) on maintainability, returnable **on 30.05.2024**.

CA-356/2022

In compliance with our earlier order, Union of India is yet to file its brief submissions in the matter. Await the brief submissions of the Union of India.

List the matter again for a physical hearing **on 30.05.2024**.

CA-10/2023, IA(CA)-53/2023, IA(CA)-84/2023, IA(CA)-328/2022, IA(CA)-222/2022, CA-201/2023, IA(CA)-180/2023, CA-141/2023, IA(CA)-285/2023, IA(CA)-340/2022, IA(CA)-92/2023, IA(CA)-150/2023, IA(CA)-151/2023, IA(CA)-270/2022, IA(CA)-271/2022, IA(CA)-33/2023, CA-179/2022, CA-208/2022, CA-311/2022, CA-312/2022, CA-313/2022, CA-316/2022, CA-411/2022, CA-413/2022, IA(CA)-326/2022, IA(CA)-331/2022, IA(CA)-350/2022, CA-484/2022, CA-

488/2022, CA-487/2022, IA(CA)-333/2022, CA-04/2023, IA(CA)-14/2023, CA-03/2023, CA-20/2023, IA(CA)-62/2023, IA(CA)-64/2023, IA(CA)-68/2023, CA-68/2023, IA(CA)-81/2023, IA(CA)-107/2023, CA-134/2023, IA(CA)-149/2023, CA-324/2023, IA(CA)-341/2023, CA-63/2024, CA-72/2024

Many counsels are appearing through VC, but we are unable to hear them properly as each one is interrupting the other counsels, therefore, we are not able to take up other applications. Hence, we are inclined to adjourn the matter along with other pending applications for a physical hearing **on 30.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

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**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 25.04.2024